

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS
(ENGLISH VERSION)**



Third LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-SECOND REPORT

(Third Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf this their Forty-second Report.

2. The Committee met on the 18th April, 1964 for—

(I) Classification and allocation of time for discussion of the following Bills:—

- (1) The Constitution (Amendment) Bill, 1964 (*Amendment of article 217*) by Shri Purushottamdas R. Patel.
- (2) The Constitution (Amendment) Bill, 1964 (*Amendment of the Seventh Schedule*) by Dr. L. M. Singhvi.
- (3) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1964 (*Amendment of sections 3 and 5*) by Shri Raghunath Singh.

(II) Examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1964 (*Amendment of article 85*) by Shri Prakash Vir Shastri.
- (2) The Constitution (Amendment) Bill, 1964 (*Omission of article 370*) by Sarvashri Prakash Vir Shastri and Abdul Ghani Goni.

CLASSIFICATION AND ALLOCATION OF TIME TO BILLS

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Raghunath Singh attended the sitting.

4. After considering all aspects of the Bills, the Committee placed the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1964 by Shri Raghunath Singh in category 'A' and the other two Bills in category 'B' and recommended allocation of time to them as indicated below:—

- | | |
|--|-----------|
| (1) The Constitution (Amendment) Bill, 1964 (<i>Amendment of article 217</i>) | 1 hour. |
| (2) The Constitution (Amendment) Bill, 1964 (<i>Amendment of the Seventh Schedule</i>) | 1½ hours. |
| (3) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1964 (<i>Amendment of sections 3 and 5</i>) | 1½ hours. |

EXAMINATION OF THE CONSTITUTION (AMENDMENT) BILLS

5. The Members who had given notices of the Bills and representatives of Ministry and Department concerned with the Bills had been invited to be present at the sitting. Shri Prakash Vir Shastri attended the sitting. The representatives of the Department of Parliamentary Affairs and Ministry of Home Affairs were present.

6. The Committee examined the Bills and arrived at the following findings:—

FINDINGS OF THE COMMITTEE

- (1) The Constitution (Amendment) Bill, 1964 (*Amendment of article 85*) by Shri Prakash Vir Shastri.

*Circulated to Members separately (Bill Nos. 38 and 39 of 1964).

The Bill provided that every year at least one session of each House of Parliament should be held at Hyderabad or Bangalore.

After hearing the views of the member incharge and considering all aspects of the matter, the Committee recommended that the member might be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1964 (*Omission of article 370*) by Sarvashri Prakash Vir Shastri and Abdul Ghani Goni.

The Bill sought to omit article 370 of the Constitution.

After considering all aspects of the matter, the Committee recommended that the member might be permitted to move for leave to introduce the Bill.

RECOMMENDATIONS

7. The Committee recommend that—

- (i) the categorisation and allocation of time to Bills as shown in para 4 above be agreed to by the House; and
- (ii) Sarvashri Prakash Vir Shastri and Abdul Ghani Goni be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI;
April 18, 1964.
Chairman 29, 1886 (Saka).

S. V. KRISHNAMOORTHY RAO,
Chairman,
Committee on Private Members'
Bills and Resolutions.